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23.09.2017
(J.H.C. Sch. 1-7)

From:

Ambuj Nath
Registrar General
High Court of Jharkhand, Ranchi.

Phone number:

Office: 0651- 2481449

EPABX No: 2480307, 2481308

Fax No.: 0651-2481116

Ext.: 116

Letter No. 3625/Accts.

Dated: 22/09/17

To

All the Principal District & Session Judges,
including the Judicial Commissioner, Ranchi.

Sub.:- D.O. letter No. A2J/Probono/08/17 dated nil of Sri Ravi Shankar Prasad,
Minister of Law & Justice and Electronic & IT, Government Of India
regarding "Pro bono legal services".

Sir,

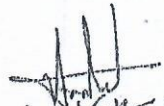
Enclosing herewith a copy of a letter bearing D.O. No. A2J/Probono/08/17
dated nil with it's enclosure, received from Sri Ravi Shankar Prasad, Minister of Law &
Justice and Electronic & IT, Government of India, I am directed to request you to
circulate the aforesaid letter among all the Local Bar/s for information and needful as also
upload the same in the official website of your Judgeship.

You are also requested to get the names of Advocates who are willing for Pro
Bono Services under intimation to this Court.

Encl.: as above
(01 sheets)

Seen. Circulate
it among to
Secretary, Bar
Association, Ranchi
and System Officer
for needful.

Yours faithfully,


Registrar General

23.9.2017

रविशंकर प्रसाद

RAVI SHANKAR PRASAD



2199 /MR/CJS, dated 19/9/17

मंत्री
विधि एवं न्याय
और
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी
भारत सरकार
MINISTER OF
LAW & JUSTICE
and
ELECTRONICS & IT
GOVERNMENT OF INDIA

D.O.No.A2J/Pro bono/08/17

Dear Chief Justice,

As you are already aware, on 20th April, 2017, I launched a web based initiative called 'Pro Bono legal services' on the website of Department of Justice through which interested lawyers can register themselves and volunteer to offer pro bono services for underprivileged litigants, who are unable to afford. Through this portal litigants from marginalized communities can also apply for legal aid and advice from the pro bono lawyers.

Our Hon'ble Prime Minister Shri Narendra Modi also highlighted the importance of legal aid to the poor in a recent tweet and appealed to the legal fraternity, to do more 'pro bono' work for poor, majority of whom still can't avail 'legal aid'.

Bearing in mind the social and economic condition of the marginalized in India, the Pro Bono service is an important element in the access to justice, as it provides people with the legal help they otherwise do not get.

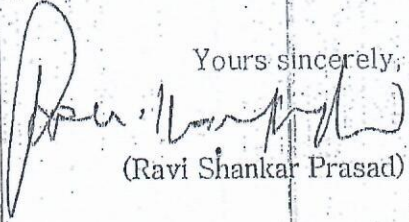
Since its launch, the service has seen encouraging response from lawyers nationwide and so far 164 lawyers have already registered with the Pro bono service and several lawyers have already been assigned cases as well.

Presently, the Department of Justice is in the process of developing a mobile app for the Pro Bono Service to further facilitate and broadbase communication between the registered pro-bono lawyers and interested litigants.

I shall be grateful if you can circulate the details of this initiative among lawyers practicing before the High Court and encourage them to register on the Department of Justice portal to provide Pro Bono legal services.

Your kind support in this regard will go a long way in strengthening the culture of pro bono legal services in our country.

With regards,

Yours sincerely,

(Ravi Shankar Prasad)

Shri Justice Dhirubhai N. Patel,
Acting Chief Justice,
Jharkhand High Court,
Ranchi - 834002.

Sr. (ME)
19-09-17
R.S.